क्या हालत हो रही है। मैं अभी राज-स्थान गया था, राजस्थान के अन्दर डीजल की कमी के कारण एक-एक किलोमीटर की तो लाइन लगी हई हैं. लेकिन एक-🖉 एक लीटर पैट्रोल के लिए मोटर साइकिल वालों को झौर स्कुटर वालों को डी० एम० और ए०डा०एम के पास परमिट केलिए जाना पड़ता है ग्रौर ग्राठ-ग्राट किलोमीटर चलने के बाद एक लीटर पैट्रोल मिलता है । इससे आप अन्दाजा लगा सकते हैं कि ग्राम ग्रादमी की क्या हालत होगी । ऐसा लगता है कि वडे और छोटे शहरों में डिस्टिब्युशन में कहीं डिस्कीमिनेशन है। बढे शहरों में तो सप्लाई में कमी नहीं है, लेकिन कस्बों में पैट्रोल की सप्लाई में कमी है। इससे आम अ। दमी परेशान है। मैं अभी चार दिन सवाई माधोपूर में रहा । वहां पर डी) एम० और ए०डी ०एम० से परमिट के लिए जाना पड़ता है। मैं ग्राप के माध्यम से सरकार का ध्यान इस म्रोर दिलाना च'हता हं ... (ब्यवधान) ।

SHRI JAGESH DESAI: Madam, Mr. Madhu Dandavate's matter is there.

THE DEPUTY CHAIRMAN: Mr. Jagesh Desai, do not go on repeating. Mr. Madhu Dandavate's matter is there. We will discuss the matter with the Chairman and when he gives the time I will definitely allow you to speak. Now let me go ahead with the Business.

SHRI JAGESH DESAI; This is regarding laying of the relevant matters.

THE DEPUTY CHAIRMAN: Regard-ding laying of all the relevant matters I shall give the assurance from the Chair let the Chairman decide. When he allows, the Minister wil] come to the House and explain. Now let us go to the Calling Attention. Yes, Mr. Gurudas Das Gupta. a matter of Public 758

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE— COMMUNAL SITUATION IN THE COUNTRY

SHRI GURUDAS DAS GUPTA (West Bengal): Madam, I call the attention of the Minister of Home Affairs to the communal situation in the country and the action taken by Government in regard thereto.

> पृह मंत्रालय में राज्य मंत्री तथा सूचता और प्रसारण मंत्रालय में राज्य मंत्री (श्री सुबोध कान्त सहाय) : महोदया, में, हाल ही में देश के कई भागों में हुए कुछ साम्प्रदायिक दंगों के बारे में सदन में व्यक्त की गई चिन्ता से सहमत हूं । मैं, यह कहना चाहता हूं कि सरकार इस बात के लिए दृढ़संकल्प है कि पूरे देश में साम्प्रदायिक सद्भावना का स्थायी वाता-वरण बने । मुझे जरा भी संदेह नहीं है कि शरारती, साम्प्रदायिक तथा रूढ़ीवादी तत्वों के नापाक इरादों को विफल करने के लिए सभी राजनैतिक दल, सामाजिक संगठन ग्रीर व्यक्ति सरकार के कुत संकल्प का पूरा समर्थन करेंगे ग्रीर सुदृढ़ करेंगे ।

> इसमें कोई संदेह नहीं कि हर साम्प्र-दायिक दंगा भारतीय सांस्कृति की चिर परिचित ग्रनेकत्व परम्पराग्रों को, एक दूसरे की धार्मिक भावनाओं का ग्रादर सौहार्दता के करने तथा साम्प्रदायिक खिलाफ हैं। हाल में देश के कुछ भागों में जो दंगे हुए हैं ग्रौर कुछ स्थान जहां पर तनाव उत्पन्न होने से ग्रन्दरूनी ग्राकोश उत्पन्न हग्रा उससे हमारे इस संकल्प को दोहराने की ग्रावश्यकता है कि हम पूरे देश के दुढ़ संकल्प और संयक्त निश्चय के साथ साम्प्रदायिक खतर का मुकाबला करने के लिए अपने मंकल्प को दोहराते हैं ।

> सांस्प्रदायिक स्थिति चालू वर्ष के दौरान सितम्बर से बिगड़ी जब देश के विभिन्न भागों में 127 साम्प्रदायिक दंगे हुए. जिसमें 70 व्यक्ति मारे गए और 870 घायल हुए । ग्रक्तूबर में स्थिति पुनः तेजी से बिगड़ी जब साम्प्रदायिक घटनाओं की संख्या बढ़कर 253 हो गई जिसके परिणामस्वरूप 322 व्यक्तियों की मत्य हई और लगभग 1700 व्यक्ति

a matter of Public 760 IMportance

श्री स्वोध का त सहाय]

घायल हुए। राम जन्म भूमि वाबरी मस्जिद मददेको बढावा देने के परि-णामस्वरूप देश में विषम स्थिति पैदा हो गयी; परिणामस्वरूप आपसी सहन-शीलता में कमी ग्राई । ग्रान्ध प्रदेश, गजरात, उत्तर प्रदेश, राजस्थान, कर्नाटक ग्रौर मध्य प्रदेश में साम्प्रदायिक हिंसा में तेजी आई। नवम्बर के माह में साम्प्र-दायिक हिंसा की 283 घटनाएं हुई जिसके परिणामस्वरूप 166 व्यक्ति मारे गए ग्रौर 430 व्यक्ति घाँयल हुए । आन्ध्र प्रदेश के हैदराबाद रंगा रेड्डी ग्रौर उत्तर प्रदेश के अलीगढ, कानपुर, खुर्जा, मेरठ और एटा जिलों में, दिसम्बर में गुजरात के अहमदाबाद ग्रीर गोधरा में गंभीर दंगे हए । हमारे पास उपलब्ध सुचना के अनुसार, पिछले महीने के दौरान 15 दिसम्बर तक साम्प्रदाधिक दंगों में 332 व्यक्ति मारे गए तथा 882 व्यक्ति घायल हए। उत्तर प्रदेश, गुजरांत, और अल्झ प्रदेश के अत्यधिक प्रभावित क्षेत्रों में स्थिति अब आमतौर पर सामान्य हैं तथापि कछ क्षेत्रों में अभी भी साम्प्रदायिक तनाव बना हम्रा है और अलीगढ और ग्रहमदाबाद जैसे स्थानों में पिछले कुछ दिनों के दौरान हिसा को कुछ छट-पुट घटनाएं हुई ।

केन्द्र सरकार राज्य सरकार से सम्पर्क बनॉए हुए हैं और उनको आवश्यक सहा-यता और सहयोग प्रदान कर रही है। सरकार का दढ संकल्प है कि अल्प-संख्यकों को पूरा संरक्षण देने और देश में सब प्रकार की साम्प्रदायिक सदभावना को बढाने का हर संभव प्रयास किया जायेगा । इसमें कोई संदेह नहीं है कि प्रत्येक नागरिक की जान और माल जॉहे वह किसी भी जाति या धर्म का हो, की रक्षा के लिए राज्य प्रशासनों को अपनी संवैधानिक और विधायी जिम्मे-दारियों को प्रभावकारी ढंग से निभाने के लिए मीझता से कार्रवाई करके निपटने के लिए निर्देश दिए जाएंगे। साम्प्रदाधिकता की बढ़ती हुई स्थिति पर कड़ी नजर रखने के लिए स्थिति का प्रवोधन करने हेत राज्यों और केन्द्रीय गृह मंत्रालय में दोनों जगह, सर्वोच्च स्तर पर एक प्रभावी तंत्र कार्यं कर रहा है। लोक व्यवस्था बनाए रखना और पुलिस राज्य सर-कारों का उत्तरदाधित्व है लेकिन केन्द्र सरकार अपनी प्रभावी और कारगर भूमिका निभायेगी ।

श्री सुरेन्द्रजीत सिंह अहलुवालियाः (विह) उपसभापति सहोदया, मेरा प्वाइंट आफ ग्राईर है।

THE DEPUTY CHAIRMAN: What is the point of order? The Minister is speaking. Let him finish.

श्री सुरे बजीत सिंह ग्रहलुबालियाः याज तक कभी भी कलिंग अटेंशन के पहले स्टेटमेंट नहीं हुआ। यह स्टेटमेंट में लिखा हया है (व्यवधान)

उपसमापतिः आप मेरी बात सुनिये । ____ Perhaps you don't know.

रूल्ज पहिये, स्टेटमेंट होता है।

श्री सुरेन्द्र जीत सिंह अहलुबालिया : इसमें लिखा हुआ है कि देश में व्याप्त साम्प्रदायिक स्थिति के बारे में श्री गुरुदास दास गुप्त तथा अन्य ढारा रखे गये ध्यानाकर्षण प्रस्ताव के उत्तर में गृह मंत्री ढारा र ज्य सभा में 2.1.90 को दिया जाने वाला वक्तव्य । हमने तो अभी अपना वक्तव्य रखा ही नहीं है हम तो अपना प्रस्ताव अभी रखेंगे ।

उपसभापति : आप बैटिये तो । उत्तर ही है । He has called the attention of the Minister and in answer to his calling attention the Minister is answering. You go by the rules. This is correct. He is doing everything right. Please sit down.

श्री सुरेन्द्रजीत सिंह ग्रहलुवालियाः पिछले 11 महीनों में क्या यह नियम तोड़े गये थे ?

उपसभापति : नियम कुछ नहीं टूटा है । This is according to *niyam*. Mr. Ahluwalia, please read the Rule Book. Unfortunately, we did not have many Calling-Attentions.

SHRI S. S. AHLUWALIA: It is the convention of the House..-

THE DEPUTY CHAIRMAN. It is not th» convention. Please sit down

SHRI S. S. AHLUWALIA: I will go by convention,

THE DEPUTY CHAIRMAN; Don't argue; you don't know. Unfortunately, we did not have many Calling-Attentions. So. the Members have forgotten the procedure for Calling-Attention, When the Member calls the attention of the Minister, the Minister has to reply to that and then everybody has to ask questions. This is the rule— not only the rule but convention, procedure, everything. It is right. If there are more Calling-Attentions we will remember it,

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): Everybody is not there. Some people from our party...

THE DEPUTY CHAIRMAN; Whatever names are there before me.

SHRI VITHALRAO MADHAVRAO JADHAV; Will you allow all of them?

,.. [Interruptions).. .

SHRI M. M. JACOB (Kerala): Madam .. .

THE DEPUTY CHAIRMAN: Let him finish. I will allow you.

श्री सुबोध कान्त सहाय : हमारे देश में अधिकांश लोग शांतिपूर्वक रहनां चाहते हैं और साम्प्रदाधिकं सद्भाव में विश्वास रखते हैं । मुझे विश्वास है थह सम्मानीय सदन ग्रविश्वास छोड़ने, हिंसा त्यागने और पूरी प्रसन्नता से साम्प्रदॉधिक सौहार्द और सामान्य हालांत बहाल करने के लिए सभी नागरिकों से अपील करने में मेरा साथ देगा ।

THE DEPUTY CHAIRMAN: Mr. Jacob, do you want to say something?

SHRI M. M. JACOB; Madam, since the mutter is of very great importance and several Members would like to participate in the discussion on the communal situation in the country, I request you to convert this Calling-Attention into a Short-Duration Discussion. Otherwise, Members will be restrained by the list they have given already and there also...

a matter of Public 762 Importance

THE DEPUTY CHAIRMAN; I had asked the Members before starting it, and I had mentioned that it was decided in the Business Advisory Committee meeting thai the matter about the communal situation will be taken up in the form of a Short Duration Discussion. Later on, the leaders of the various parties and groups agreed to bring it in the form of a Calling-Attention. Now, if the House so agrees, I have no objection to discuss it in any form, So long as it is discussed.

श्री संयद सिब्ते रजी (उत्तर प्रदेश): यह बहुत महत्वपूर्ण मसला है, सारी पाटियों के लिहाज से सारे मैम्बरान इससे कंसंई हैं। सारे देश में छटपुट दंगे ही नहीं बडे पैमाने पर दंगे हो रहे हैं। मैंने माननीय मंत्री जी को थह कहते हए सुना है वह कह रहे हैं कि इसमें बहुत देर लगेगी । आज थह देश का वहत बड़ा मसला है। मैं दूसरी बात थह कहना चाहता हं कि यह गम्भीर मसला है. हमारे गृह राज्य मंत्री जी यहां पर मौजद हैं, अगर प्रधानमंत्री जी झाएं और हमारी बहस को सुनें, हमारे कंसर्न के वारे में जानें तो ज्यत्वां बेहतर होगा । इस वक्त गह मंत्रालय का पोर्टफोलियो भी वे ग्रापेने पास रखे हए हैं।

THE DEPUTY CHAIRMAN: The Minister informs me that the Prime Minister will come and answer... *(Interruptions)*... One person at a time, please. 1 had requested, but the House did not agree. I have asked everyone. It is for the House, If the House so agrees.

SOME HONOURABLE MEMBERS: Yes.

SOME HONOURABLE MEMBERS; No....(Interruptions)...

SHRI SUKOMAL SEN (West Bengal): Many names have been included. ...(*Interruptions*)...

THE DEPUTY CHAIRMAN; Mr. Sukomal Sen, I have many names. Let us come to an agreement. I do not know I can't even count them. There are two pages full of names. Just a minute, please. In any case, everyone is keen including

[The Deputy Chairman] you that the discussion should be on the communal situation in the country. All right? I have the names. I will call according to order. If on the other side the Members want to have more discussion want more people to participate and they are giving some names, three, four, five, six names, they may be called. If you want to give two names, I will allow you. If you go according to Short-Duration Discussion, the discussion will be according to the time alloted to every party. Then, not only one person, but two persons can come from your party also if you like. So, that will benefit. More people can participate. But it won't jeopardise Mr. Gurudas Das Gupta to be the first speaker. I am giving an assurance that the first person to Speak will be Mr. Gurudas Das Gupta.

SHRI P. SHIV SHANKER (Gujarat): Therefore, Madam, if you kindly convert it into a Short-Duration Discussion, many people can participate. A lot of people can speak. Mr. Gurudas Das Gupta will open. No difficulty.

श्वी जगवीशा प्रसाद माथुर (उत्तर प्रदेश): यह बड़ी मुण्किल है। पहले शार्ट ड्यू-रेगन होता है फिर कालिंग अटेंगन होता है फिर शार्ट ड्यूरेगन होता है। यह क्या है कि शार्ट ड्यूरेगन होता है। यह क्या है कि शार्ट ड्यूरेगन का एक मैथड है कि इसमें सब नहीं बोलते। पार्टीज से एक एक बोलते हैं, एक या दो बोलते हैं अब आप इसको गार्ट ड्यूरेगन कर दगी तो जो परेशानी है वह यह है कि यह शास तक चलेगा... (ब्यवधान) फिर हमारे भी तीन आदमी बोलने दीजिए।

I will allow two person's from your party *also.(Interritptions)* Please. He has put the question to the Chair. Let the Chair decide. I will allow from your party two persons, more than one.

THE DEPUTY CHAIRMAN: I know श्वी सांति ध्यागी (उत्तर प्रदेश) : बी. जे.पी. को क्या परेशानी है... (व्यवधान)

a matter of Public 764 Importance

श्री जगवीश प्रसाद माथुर: मुझे एतराज इस बात पर है कि कालिंग अटेंग्रन इस हाउस में होता ही नहीं । जो मेम्बर का इनीशियेटिव है वह खत्म हो गया है । बिजिनेस एडवाइजरी कमेटी में सब्जेक्ट तय कर लेते हैं तो इंडिवीजुग्रल सेम्बर का इनीशियेटिव रहा कहां । उस सेम्बर का इनीशियेटिव रहा कहां । उस इनीशियेटिव के लिए एक ही गुंजाइश कालिंग अटेंशन है । उसको ग्राप रोक रहे हैं । उसको रोकर जा रहा है । कालिंग अटेंशन पढति का विघटन कर रहे हैं । उस पढति को मत बदलिए ।

THE DEPUTY CHAIRMAN: Please, order, order. This is a serious matter please.

माथुर साहब, ग्राप सुन रहे हैं ? मैं श्रापका ध्यान चेयर की तरफ खींचना चाहंगी।

I he matter is serious. (Interruptions) Just a minute, please. What are you saying, "No, no?" Please sit down. The matter is serious. Whether it is discussed in the form of Calling-Attention or that ol Short-Duration Discussion, the matter remains serious. But the Short-Duration Discussion will enable more Members to participate. I hope you should not have any objection to that. Okay, now it is finished.

श्री अगदोश प्रसाद माथुर : मेरा ग्राब्जे-कणन इस बात पर है कि इस सदन में कालिग ग्रटेंशन की पद्धति खत्म कर दी गयी है ।

डा रत्माकर पाण्डेयः (उत्तर प्रदेश): इनको ग्रपने गैडो पर भी ग्राब्जेक्शन

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL (Uttar Pradesh): T think that this matter is not serious for the BJP.

SHRI SHABBIR AHMAD SALARIA (Jammu and Kashmir): These who have given names for the Calling-Attention should also be allowed to speak.

THE DEPUTY CHAIRMAN: Not all of them. It is impossible for one hundred

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Members to speak now, sixty-four Members. Please sit down

रखिए। 64 मेम्बसे हैं । ग्राप तो बोल ही लेंगे इसलिए ग्राप बैठ जाइये । श्री गरुदास दास गप्त ।

अरिशांति त्यागी: इसमें पूरा दिन लगा-इये । होल डे कीजिए । बी.जे.पी. के माथुर साहब बोल लेंगे, वस एक । बी. जे.पी. वन ।

उपसभापति : वह तो बी.जे. पी. को डिसाइड करना चाहिए । ग्राप क्यों डिसाइड कर रहे हैं कि कौन बोलेंगे । कोई भी बोलें । (ध्यवधान) Please, Mr. Gurudas Das Gupta, do you want to speak or do you not want to speak? Speak.

SHRI GURUDAS DAS GUPTA: Madam, I am having a bad throat. Let me be allowed to speak freely.

THE DEPUTY CHAIRMAN: We can send you some Strepsils,

SHRI GURUDAS DAS GUPTA: The point is even if it has been converted into a short duration discussion, we have before us a statement made by the hon. Minister of State for Home. If you go through the statement, you will find. it only reflects that the Government is not totally aware of the dimension of the calamity that has overtaken the country. In the second page of the statement, the Government says; "There is no doubt that newsense of urgency and direction has to be given to the State apparatus to effectively discharge its Constitutional and legal responsibility." It is only a pious desile on the part of the Gov ernment, because the Government doe:, not spell out categorically what should be the form of the new responsibility or what should be the method of its implementation. Therefore, T take this statement to be a light-herated statement unworthy of a Government that rules, over the country inhabited by 700 million people

facing the greatest national calamity since its independence. The term; communalism does not convey the gravity of the crisis that has overtaken the country. It is almost a civil war that exists in some parts of the country. Only vesterady we had celebrated the 1st of January. The city of Bomba-celebrated the New Year by killing people of different communities. To me, it is the greatest national tragedy that has befallen the nation after we had achieved independence because bloodshed is taking place in the nare of God. It is the greatest calamity because people are being killed in the name of Xllah or Ram. Indian civilisation stands condemned before the entire Comity of Actions, because the controversy regarding the Qirth-pla^e of a mythological Hero has been allowed to degnerate into acts of savagery. Anarchy has descended over large parts of the country. National production has suffered. Scarcity is developing and prices are increasing on a phenomenal scale. Those who died in the communal clashes are those who belong to the poorest of the poor of the society; those who suffered as a result of the economic disruption be leng to the most down-troden toiling masses. But, on the other hand a group of religious-political leaders seek to exploit the belief in Ram or Allah to consolidate their power case in the country. The policaal esseolishment that we have in fur countrer is so infected that it becomes ineffvive to maintain law and order even in the State capitals. It is so infected that the- State apparatus cannot even control the riots even in places where the capital is situated. In this precarious process, the credibility of the country is so eroded that 1 must say it is a national shame the an execvtive of an international bank whire speaking about the reasons lor the lew credit-worthness of this country has said only recently, and I quote;

"How can we take securisty a country whch risks civil war by allowing building of a Mandir'

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Madam, there is an allegation hurled. The allegation is, the commaunalisrn could spread or take monstrous proportions because of the electoral arrangements or adjustments that were made in the last General Elections which brought about a change of Government. If I go into the statistcal survey, it holds out. unfolds a different story. In the last decade between 1980 and 1988, 4000 people were killed. In the same period a very large number of communal incidents had taken place. la tht next year, that is in tht year 1989, just within a span of two months when the old Government had ruled the country, there were 50 clashes. It hapened within a period of 62 days. But it is quite true that the communal situation or the communal climate has degenerated dangerously within the last four months. It is true that 10 States of the country have been affected.

The statement which has been made by the hon. Minister, I submit, Madam, is an understatement. The statement says that the number of people who died during the last four months is around 700. But according to reliable non-official statistics, it is around 1000. Not less than 60 towns and cities of the country are affected. Five State capitals are hit by communal violence. In three State capitals people killed were nearly 200. The holy city of Benaras has incurred a loss of Rs. 100 crores because of communal riots. Even in the State capitals the law and order machinery did not function. Even the calling out of Army automatically did not bring about a change in the law and order situation. One of the interesting features of the recent riots has been that communal riots which was an urban phenomenon had even spread deep into the rural areas. In Gonda 'district, 32 villages had been burnt to ashes within 48 hours and 42 people have been killed within a span of 7 hours. I call it genocide Of course, it is genocide. Genocide does not know any community. Genocide knows only

killing of people on a very large scale. The scale of barbarism had surpassed all the previous records. Previously children and women used to be spared but now it is the women and children who have been made the special target of barbaric acts in some parts of the country, A young blooming lady of 19 years was stabbed in the streets of Hyderabad. A girl of 16 years was crushed to death. Three children belonging to the same family were thrown out of a moving train by the copassengers. In a particular city of Uttar Pradesh, a 14 year old boy had to witness the murder of his own father by his own tutor. The tutor who used to come to his house for teaching was the murderer of his father and the poor boy of 14 years was the witness.

Another feature Madam, has been that the police had adopted a most partisan and polarised way in dealing with the communal riots. 1 am constrained to say that the Provincial Armed Constabulary can only be des-scribed as an organised gang of killers in Uttar Pradesh. The question that naturally arises is: has this deterioration in the communal climate taken place spontaneously? Is it a spontaneous development? Or is it the outcome of a meticulous planning or careful calculation? Madam, the nation must know the answer and the country must make a probe. But I must submit very honestly-and I feel that some of the Members of this hon. House will kindly bear with me, if I say thatthat the Shila Pooja and the Shila Yatra in 1988 and the Rath Yatra and the Kar Seva and the Hasti Kalasa Yatra and subsequently the cassette campaign with the inflammatory speech of a young lady belonging to the national legislature, must have aroused the feelings, deep feelings, and led to catasrophic incidents in some parts of the State. It is for that party to which that lady belongs to say whether that lady still belongs to that party or that party is ready to throw that person out of the party because it is quite evidently on

record that the cassettes that had been circulated all round the country had led to the flaming of passions, had led to a number ol barbaric acts. It is for that party to say whether it is in agreement with the speech that has been made by her in the cassettes. Madam, I believe and 1 say that hatred breeds hatred, frenzy gives birth to frenzy; and fundamentalism rears fundamentalism of different types. Therefore, I have no hesitation in saying that fundamen.alism of different brands have brutalised our dear India. India has been brutalised because fundamentalists of different colours hold the power among the nations. Therefore, Madam, the point is whether the magnitude of the violence and the hatred and divide that exist in the nation should tormeiu India. Do you feel tormented? Do we, as Members of this great House, as Indians, feel ashamei? Do we feel tormented? Do you feel that something has to be done right now and today to bring about an end to all that is happening in the country? Madam, I plead not for acrimony. I plead for unanimity; I plead for unity. I plead for the rousing of the con-silence; I plead that the nation must realise that it is on the brink of a disaster, a greater disaster than that the nation has felt when the country was partitioned 15th August 1947. Therefore, it is a question of unanimity; it is a question of national consensus; it is not a question of acrimony. I feel that the Bharatiya Janta Party has a role to play in bringing about an end to the situation that has developed in the country. I feel that the Vishwa Hindu Parisad must be curbed. I feel that the Bairang Dal must be held responsible for all that Sa happening. The person who killed Mahatma Gandhi in 1947 belonged to a particular party, belonged to a particular organisation. And that Rashtriya Swayamsevek Sangh is also again active. I do not cite these instances to expose this or that political party. But I wish only to say that the country must rise as one person to brand who are the people responsible and the country must say that these things must come to an end.

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Therefore, Madam, it is a question of political decisiveness. It is a question, of political sagacity. It is a question not of. the secular parties alone. It is a question of unity of all civilised Indians. It is a question of unity of all nationalist forces. It is a question of unity of all those who love the country. Madam, let me make it verp clear. This is a Government we are opposed to. But, on the question of communalism, 1 offer this Government my unstinted support. I offer this Government all that is possible to be done to put an end to this communal situation. But you stand the test. You must mean business. It is not a question of just saying that you have a firm resolve. Our party stands to support whoever may be in power, who takes effective steps to curb the communal forces of the country. If the nation does not exist, if the nation breaks up, if the exist, if the nation breaks up, if the Muslims and the Hindu kill themselves. if the community is just branded as the community of killers, then what is the future of this nation, what is the future of Leftism, what is the future of radicalism, what is the future of the national progress? Therefore, it is for the sake of national advance that I plead for the strongest action, that I plead for unanimity on the I plead strongest action, that for unanimity on the question of branding who are the people who have connived with the rioters, who are the planned rioters, who are the people who have used relgion to bring an end to the tranquility and peaceful climate of the country. Therefore, these peonle must be branded as such, the must be identified and there must enemv be unanimity on the question of takina- the strongest measures. Madam, all is not lost to the country. There are two examnVsexample of Bihar and example of Uttar pradesh. In Uttar Pradesh things were worse because the Government los' tis credibi-ltiv. because the admnistration did not work, because the police force was the worst colluder because the law and order machinery had broken down. That is why. Uttar Pradesh is the worst victim of the communal situation. Bust just by the side of Uttar Pradesh, we have the

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example of Bihar. In Bihar, the monster of communalism could be held in check because the political leadership exerted itself, because the political forces asserted themselves. Therefore, if we compare the example of Bihar an Uttar Pradesh, I can safely say that all is not lost with our great country. If we come to the example of West Bengal, it is not to the credit of the Left Front Government that the communal situation has not been allowed to deteriorate, it is also to the credit of other political parties, including the India National Congress. It is because of the united flight of all the political forces that the mischief in West Bengal has ber so minimal.

SHRI JAGESH DESAI: What about Maharashtra?

SHRI GURUDAS DAS GUPTA: 1 know my example only. You give example of your Maharashtra. Therefore, I believe that unity of all the forces, who believe in decency, who believe in civilisation, who are opposed to barbarism, must It is not a question of Left unity, unite neither it is a question of Secular unity. It is a question of uniting the entire decent Indians, civilised Indians of the Civilisation against barbarism, country. civilisation against genocide civilisation growth of death against the monstes and destruction that should be the call and this call should strat. should be link ed to the unity of the entire nation to bring about an end, to call a halt to the prenicious process that is going on Madam, therefore. I feel, we must realise that we are in peril, we are in a catastro phic situation and since we are in this situation, we must act together. Either settlement we find a negotiated to the problem of Babri Masjid and Ramjanam Bhoomi Mandir or submit to the rule of law. Nobody can be allowed to challenge the established practice of human behavi our with respect to settling of disputes between individual, and commu nities. Therefor Madam, either negotiates, settlement find a for sub mit to the rule of law. There cannot be

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any person in this country, there cannol be a single soul in this country, who can put himself above the Constitution of India, above the rule of law, above the national institutions that we have built up. Madam, secondly, I suggest, there must be a status quo in all the religious places that existed on 15th August, 1947. The status quo of the religious places, as it existed on 15th August, 1947. cannot be disturbed at all. Thirdly, Madam, the act of partisanship and impropriety on the part of the police personnel and administration must be drastically dealt with. A multi religious anti-riot force must be set up. Once upon a time I had seen a statement appearing in a section of the press that Government was interested in setting up a multi-relisious antiriot force. This is important because the minority community in this country is suspicious of the law-enforcing agencies. T et it not be denied that Provincial Armed Constabulary has been accused of practising mass killings in various narts of the country. In view of that, it is essential that multi-religious anti-riot squeds have to be formed and that they should be deployed in consultation with the States in the sensitive areas of the country.

Madam, I wish that all-party committees should be set up in the riot-prone areas to ensure confidence is restored among the that people of all communities. 1 suggest a national conference not of the political parties only, I suggest a national conference of the political parties along with the religious leaders of nil the com munities. Let the Government have a dialogue with the political personalities and religious leaders in a national conference and let there be a consensus on the question of separation of religion from politics. Let there be a consensus. I do not know whether we are in a position of having a law banning integration of politics with religion and if that is not possible, let us try for a consensus. Let the consensus be arrived at not at a national conference of the political parties but at a national conference where the religious leaders are also there. I do not believe all the relieious leaders, whether belonging to the Muslim community or to the Hindu community, can be branded

'communal'. A line of demarcation must

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be drawn between religious-minded-ness and communal frenzy. A person can be religious-minded. A person can go to a mandir, a person can go to a chruch, a person can go to mosque, to offer his religious prayers there, but I am not ready to equate him with the communal element. Therefore, a line of demarcation must be drawn between the religiousness of the Indian masses and communal frenzy and to do that it is essential that the Govern ment has an open dialogue with the religious leaders of the country Madam. I feel, the time has come to openly say that it is not the communalising of the politics only which has brought the country into a disaster, it is also the criminalisation of the politicalparties which is equally responsible for the disaster. Criminalisation of political parties and communalising of politics these are the two important factors that have created disaster for the country. Therefore, the time has come to have a national dialogue. It is not by taking an approach, a fire-fighting approach, that vou can deal with and tackle the problem. It is essential that politics should be separated from religion. It is essential that criminalisation of politics is ended once and for all. It is essential that com munalising of politics is also brought to an end and for that I plead for a national consensus. I plead for a national consen sus in this House and outside the House. Communalism cannot be fought by rais ing the slogan of secularism only. Com munalism cannot be fought if we remain blind towards the growing economic dis tress of the people. to the problem of growing unemployment to the nroblem of growine pauperisation of the masses. Therefore, in order to face the demon of communalism it is essential that a proadvice, that a programme to fight un employment, that a programme for national reconstruction, is evolved. Therefore, I plead for national Mation to end the strife and national reconstruction to bring the youth out of the present state of frustration. If the youth is not lifted from the state of frustration, the situation that is developing in the country cannot be fought.

Therefore, as a Communist I feel the time has come to take initiative for the process of national reconciliation and at the same time for a programme for national reconstruction.

At the end let me appeal to all the political parties to kindly have introspec tion. It is essential that we review our past, we review our political activities, we review whether any of our activities had compromised our position with communa lism. The great party carrying forward the heritage of Mahatma Gandhi, the great party carrying forward the heritage of Jawaharlal Nehru, it is for them to find whether their deeds out any of five years had enabled the last in to create a situation where they may be compromising with fundamentalism. If that was done, that has definitely given a handle to the communal forces. At the same time I appeal to the Bharatiya Janata Party to kindly consider; I feel there are people in the Bharatiya Janata Party who also feel alarmed as we do; otherwise, how could a number of MLAs in Bihar opt to defy the Party Whip and stand for Laloo Prasad Government? This also speaks the existence of different lines of thinking in the Bharatiya Party, I believe all the Janata honest people, whether they are in the Bharatiya Janata Party or the other parties, will unite together to put an end to the disaster that is crippling the country. It is essential. Madam, that the nation wakes up, it is essential that we unite together, to save the nation. Today it is a must, a tomorrow it may be too for us

SHRI A. G. KULKARNT (Maharashtra) : Madam Deputy Chairman, I was waiting for an opportunity to express my views on the communal situation. The country has been subjected to such a type of agonising experience that the countrymen do not know to what extent they have to criticise the political parties which are indulging in such reckless acts. At the outset I feel that the communal frenzy has been so unleashed in this country that innocents have been killed. Al

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person like me feels, and my party which has grown under the Nehruvian concept of consensus and secularism feels, hurt when we see that the communal riots have been instigated particularly with political aims. I agree with my friend, Mr. Gurudas Das Gupta, when he spoke of the role of the Congress Party. The role of the Congress Party is really very important since it is a party of 100 years' existence, 100 years' experience, 105 years. And, Madam, it has firmly believed in the secular character of the nation and it will always stand by the people. It has a firm belief in the secular charc-ter of the nation and so, it will always criticise or it will act against what you call arousing communal passions under any political pretext.

Madam, the entire blame, if it is to be laid, is to be laid on the Bharatiya Janata Party which started this, which started the Rath Yatra or whatever it is. It was started by an ex-colleague of mine-I do not want to mention the name-for whom I have got great respect. But I am sorry to mention that when this Rath Yatra was started from Somnath to Ayodhya, the entire nation was thrown into chaos and as my friend has just now explained, the Rath Yatra created an atmosphere in this country which unleashed the communal forces making the Hindus and the Muslims fight each other. I do not think that the sole aim of the Rath Yatra was to help the Vishwa Hindu Parishad or anybody else. It was a political game to win the elections whenever they are held.

Madam, this Rath Yatra has thrown up many issues to which I want to apply my mind. In this country, are we going to have sane and mature politics or not? Madam, I was in New York recently for the UN Session. There I met many Members of Parliament from various countries and we were discussing about the developing countries. One of the Members from the Philippines put a question to me. He asked me: "What is this Ayodhya

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and what is this Rath Yatra doing in India?" It was because this news appeared in the "New York Times I could explain to him economic matters, I could explain to him the relations between India and Pakistan and I could explain to him about our efforts in the Gulf and how our country is playinjt her role. But on this Rath Yatra issue, I could not give any explanation at all. It is all ridiculous. He said, "What is this issue? What is this Rath Yatra? Whether it is the construction of a temple or something else, how does it affect the entire economic policies of this country, such a great coun-try as India?". Madam, I was very much ashamed and I could not justify this Rath Yatra and the Temple-Masjid issue and all those matters.

Mr. Gurudas Das Gupta mentioned about the role of the Congress (I) It is the achievement of the Congress (I) Party..

SHRI JAGDISH PRASAD MATHUR: To bring about the partition of the country on communal *lines...* (*.Interruption i*) ...

SHRI A. G. KULKARNI: No, no. We have not done *it.* (*Interruptions*). We have never done it. ..(*Interrup*-. We have never done it. But you are doing it; you are doing it now. *erruptions*) ...

SHRIJAGDISHPRASADMATHUR:Youdivided the country oncommunal lines.TheCongress (I) didit...(Interruptions)...

SHRI S. S. AHLUWALIA: What about the role of the RSS?... (*Interruptions*)...

SHRI A. G. KULKARNI: Mr. Mathur, we have never done it...(In-*terruptions*)...

SHRI JAGDISH PRASAD MA-. THUR: Yes, you did it.. (Interrup* tions)...

थी सुरेख िं**ह ब्रहलुवालियाः** नाथूराः गौडसे कितका द्यादती था? इनका रिश्तेदार था...(व्यवधान)

श्री जनदीश प्रताद माथुरः ग्रापने जिन्ताका समर्थन कथा था.. (व्यवधान)

SHRI A. G. KULKARNI: Madam, I totally deny what Mr. Mathur is saying. I want to say...(*Interruptions*)...that it is to the credit of the Congress (I) Party that during the Prime Ministership of Shri Rajiv Gandhi, it tried to bring the two parties together. ... (*Interruptions*)...

SHRI JAGDISH PRASAD MATHUR : The Congress did it in 1947... (*Interruptions*)... You did it and it is the Congress which is responsible for it. . . (*Interruptions*)...

SHRI A. G. KULKARNI: Madam, he is talking through his hat and it has no relevance at all.

Now, what I am saying is that it is the achievement of the Congress (I) Party and the former Prime Minister, Shri Rajiv Gandhi, that the VHP and the Babri Masjid Action Committee people were brought together. And agreement was signed that the matter will be referred to the court, and they would abide by it. Who lost the initiative? It was the Vishwanath Pratap Singh Government. We did not lose the initiative. Sill the Rajir Formula says that the court should decide this issue-the Supreme Court or five Judges, etc. But. Madam, what I want to say is that the Vishwa Hindu Parishad and Bajrang Dal, I am told-and I have read in newspapers here and personally I enquired-subverted the Border Security Force as well as the military establishments in Ayodhya on that day, since the heads of Bajrang Dal and Vishwa Hindu Parishad are ex-police or army officers. Does it really behave a party whose leaders are

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Mr. Advani and Mr. Vajpayee? Really, Madam, I have respect for both these, leaders. How Mr. Advani made himself to beueve that to take a Rathyatra will not instigate a communal riot, I do not understand? So, Madam, I felt that...

DR. JINENDRA KUMAR JAIN (Madhya Pradesh): It is a misunderstanding.

SHRI A. G. KULKARNI: Mr Jain, your entire approach to this problem was to play cassettes and not.. (*Interruptions*)

DR. JINENDRA KUMAR JAIN; This is another example of your misunderstanding.

{Interruptions)

श्री जगदीश प्रसाव साथुर : मैं आपति करता हूं कि श्री कुलकर्णी ने एक सदस्य की ईमानदारी पर यहां आरोप लगाया। मैं समझता हूं गलत है उनको यह नहीं कहना चाहिए । (ब्यखधान)

SHRI A. G. KULKARNI: He asked me, *he* invited me, to reply to him. Otherwise I would not have . . *(Interruptions)*

श्री एन.के.पी. साचे: (महाराष्ट्र): उन्होंने ईमानदारी पर ग्राक्षेप लगाया ग्राप यह कहते हैं तो क्या ग्राप यह मानते हैं कि कैसेट बेचना बेईमानी है ?

श्री जगदीश प्रसाद माथुर : जी नहीं। मैं ऐसा नहीं कह रहा हूं। कैसेट बेचना बेईमानी नहीं है। (ब्यबधान)

उपसमापति : माथुर साहव तज़रीफ रखिए । मैं इसीलिए कहती हूं कि जब कोई मैम्बर बोल रहा हो तो उनका भाषण होने दीजिए, बीच में इन्टरप्ट त कर्रे । (ब्यवतान)

भी जनवीत प्रताद साथुरः ग्रहलुवालिया जी से लेकर यहां तक सब ऐसा करते हैं.... 779 Statement

उपसभापतिः फिर शिकायत मत कोजिए ।

श्रो जगदीश प्रक्षाद माथुर: ग्रहलुवा-लिया जी से लेकर यहां तक ग्रगर सब मान लेते हैं कि कोई इन्टरप्ट नहीं करेगा ... (व्यवधान)

उपसभापति : ग्रगर इन्टरप्ट करेंगे तो उलटा जवाब मिलेगा । इसलिए उनको बोल दोजिए । मैं सबसे यह रिक्वेस्ट करूंगी कि जो ग्रपना भाषण कर रहा है उसको बह भाषण करने दें । जिस पार्टी का समय ग्राये वह ग्रपना उस समय जवाब दे । जब इन्टरप्शन होती है तो उसका नकसान होता है ।

श्वी अगदीश प्रसाद माथुर: ग्रगर यह शराफत ग्रौर ईमानदारी सब में होती है तो मझे मंजूर है लेकिन है नहीं। (व्यवधान)

THE DEPUTY CHAIRMAN: Mr. Kulkarni, will you continue after lunch or do you want to finish?

SHRI A. G. KULKARNI: I will finish within five minutes.

THE DEPUTY CHAIRMAN; For five minutes more' you speak and I will then adjourn. (Interruptions).

SHRI A. G. KULKARNI: Madam, I will speak after lunch.

THE DEPUTY CHAIRMAN: The House is adjourned till 2.30 for lunch.

The House then adjourned for lunch at thirty-four minutes past one of the clock.

The House reassembled after lunch at thirty-two minutes past-two of the clock, THE VICE CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN) in the Chair.

Calling Attention to a matter of urgentPublic importance Communal situationin the country—Contd.

SHRI V. NARAYANASAMY: (Pondicherry): Happy New Year, Madam. You are setting in the Chair for the first time now.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): Now, Shri Satya Prakash Malaviya to make a statement regarding enhancement of LPG priority quota.

SHRI SANTOSH BAGRODIA (Rja sthan): Before he starts, I want to know whether it is a practice to distribute it before the Minister starts because this is given to us. I hope we can claim in future in advance. I just want a clarification on this.

पेट्रोलियम ग्रौर रक्षायन मंत्री तथा संसदीय कार्य मंत्री (श्री सत्यप्रकाश मालवीय):ग्रभी तो मैं पढना शरू करूंगा।

श्री सन्तोष बागडोदियाः मंती महोदय के ग्राने के पहले ही यह हमारे हाथ में ग्रा गया है।

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN): I will find how it happened.

SHRI SANTOSH BAGRODIA: If that is the practice. I don't mind. That suits us.

AN HON. MEMBER: That is not the practice.

THE VICE-CHAIRMAN (SHRIMATI JAYANTHI NATARAJAN); We will find out bow it happened.

STATEMENT BY MINISTER

Enhancement of LPG Priority quota *to* be released on recommendations of Members of Parliament

पंट्रोस्थिम और रसायन संती तथा संसदीय कार्य मंती (औ सय प्रकाश मालवीय) : महोदया, मैं इस सम्पाननीय संसद के माननीय सदस्यों को, संसद सदस्यों की ग्रनुशंसः पर दिए ज ने वाले एल पीऊ जी० के प्राथमिकता-कोटे में वृद्धि करने के संबंध में लिए गए निर्णय से ग्रवगत कराना चाहता हूं।